विजलो बोर्ड द्वारा मध्य प्रदेश को विद्युत् को सप्लाई पुनः चालू नहीं की गई । तथापि, उड़ोसा राज्य विजली बोर्ड ने सूचित किया है कि वे मध्य प्रदेश को 5 मेगावाट विद्युत् सप्लाई पुनः शुरू करने को तैयार है वगर्ते मध्य प्रदेश 56 लाख रुपये से अधिक की बकाया राशि की अदायगी कर दे जो काफी लम्बे समय से बकाया पड़ी हुई है ।

(घ) यह दो राज्य सरकारों के मध्य पूर्णतः द्विपक्षीय मामला है झौर इसका समाधान उन्हीं के द्वारा किया जाना है ।

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## 'Chandrapura Thermal power Station

\*391. SHRI ROBIN KAKATI: Will the Minister of ENERGY be pleased -to state:

(a) whether it is a fact that the Chandrapur'a thermal power station has often been subject to breakdowns;

(b) if so, what is the number of days this power plan has been out of order during] the last three years (year-wise) and the expenditure incurred thereon; and

(c) what remedial steps have been taken by Government so far to ensure its proper functioning?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) The Chandrapura Thermal Power Station as a whole has not been subject to breakdown on any day during the last three years. Individual unit<sub>3</sub> of "the Thermal Power station however have been under forced outage from time to time. The average number of days of forced outage per unit of the plant during the last three years was as 'follows:

	Total No.
	of days
1979-80	62
1980-81	128
1981-82	28
(upto Feb. 82)	

The overall expenditure on annual repairs and maintenance of the power plant including that on forced Outages was Rs. 2.83 crores, Rs. 3.62 crores and Rs. 1.63 crores during 1979-80, 1980-81 and 1981-82 respectively.

(c) Remedial steps taken for proper functioning  $_0$ f th<sub>e</sub> CTPS Plant are:

(1) Prompt detection of defects and speedy attention! to them.

(2) Introduction of intermediate overhaul of units as a preventive measure to minimise forced outages <sup>and</sup> procurement of essential spares to minimise down-tim<sub>e</sub> off units.

(3) Execution Of rehabilitation scheme worked out for each unit.

(4) Inculcation of a climat<sub>e</sub> of discipline and accountability.

## Land for LPG Project at Uran

\*392. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his Ministry convened an emergency meeting to finally settle the long pending issue regarding the allotment of 41 hectares of land at Uran for the LPG project expansion;

(b) if so. whether any settlement has been reached;

(c) whether the Government of Maharashtra has agree,} to the views of his Ministry; and